

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Tenth Lok Sabha**

**Legislative Branch-II**

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

FORTIETH REPORT

(Presented on 10-5-1995)

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I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorized by the Committee to present the Report on their behalf, present this Fortieth Report.

2. The Committee met on 8 May, 1995 for:—

I. Examination of the Constitution (Amendment) Bill, 1995 (*Amendment of articles 101 and 190*) by Shri M.V.V.S. Murthy under Rule 294(1) (a) of the Rules of Procedure.

II. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 1, 2 and 3 set down in the List of Business for 12 May, 1995.

*Examination of Constitution (Amendment) Bill*

3. The Committee considered the Constitution (Amendment) Bill, 1995 (*Amendment of articles 101 and 190*) by Shri M.V.V.S. Murthy and arrived at the following findings as a result of their examination of the Bill:—

*Findings of the Committee*

The Bill seeks to amend articles 101 and 190 of the Constitution with a view to empowering the electors of a constituency to recall their elected representative to the House of the People or to the Legislative Assembly of a State if more than fifty per cent. of such electors exercise their right to recall him from the House of the People or the Legislative Assembly of a State, as the case may be.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

*Allocation of time to Resolutions*

4. The Committee recommended allocation of time to resolutions as follows:—

- |   |         |
|---|---------|
| (i) Resolution by Maj. Gen. (Retired) Bhuwan Chandra Khanduri regarding creation of new State of Uttaranchal. | 2 hours |
| (ii) Resolution by Shri Hannan Mollah regarding harassment of linguistic and religious minorities.            | 2 hours |
| (iii) Resolution by Shri Vijay Kumar Yadav regarding steps for development of Bihar.                          | 2 hours |

*Recommendations*

5. The Committee recommend that—

- (i) Shri M.V.V.S. Murthy be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) The allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;  
May 8, 1995  

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Vaisakha 18, 1917 (Saka)

S. MALLIKARJUNAIAH,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.